

7. Shri K. P. Subramania Menon
8. Shri Melhupra Vcro
9. Shri Golap Barbora
10. Shri G. A. Appan.'

of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on public Undertakings for the unexpired portion of the term of the Committee, *vice* Dr. V. K. R. Varadaraja Rao resigned from the Committee."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 27th July, 1971, adopted the following motion in regard to the Committee on Public Accounts :-

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate one member from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee ending on the 30th April, 1972, in the vacancy caused by the resignation of Shri Niranjan Verma from the membership of the Committee and do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to the said Committee to fill the vacancy "

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Jagdish Prasad Mathur, Member, Rajya Sabha, has been duly elected to the said Committee.'

MR SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of rule 312B of the Rules of Procedure and conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired portion of the term of the Committee, *vice* Dr V K. R. Varadaraja Rao resigned from the Committee "

*The motion was adopted.*

12.03 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL

THE MINISTER OF LAW AND JUSTICE (SHRI H R. GOKHALE) : Mr. Speaker, I rise to move :

"That the Bill further to amend the Constitution of India, be taken into consideration."

In a democracy as ours, the people are sovereign and Parliament, which is fully representative of the people, is supreme. The Bill once again seeks to reassert that Parliament is supreme and that no person or authority, howsoever high or respected, can come in the way of the fulfilment of the will of the people at large.

12 02 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI M. B. RANA (Broach) : I beg to move :

"That the member of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules

So far as we the members on this side of the House are concerned, we are under a clear mandate, a massive mandate, from the people that we will bring about the necessary amendments to the Constitution so as to remove the impediments that have been created in the way of the implementation of the fulfilment of our socio-economic programmes.